

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

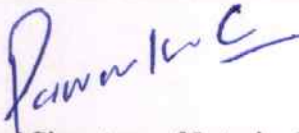
**FOR THE ATTENTION OF THE CREDITORS OF INDO LAMINATES PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	INDO LAMINATES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21 <sup>st</sup> June, 1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U20299DL1985PTC021287
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> 79, Rajinder Park, Nangloi, New Delhi, West Delhi-110041, India <b>Factory Address:</b> 44 KM stone Delhi Rohtak Road Village Rohad, Bahadurgarh, District Jhajjar Haryana 124507
6.	Insolvency commencement date in respect of corporate debtor	26 <sup>th</sup> April, 2023 (Order communicated to IRP on 28 <sup>th</sup> April, 2023)
7.	Estimated date of closure of insolvency resolution process	23 <sup>rd</sup> October, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. & IP Pawan Kumar Garg <b>Reg No.:</b> IBBI/IPA-001/IP-P00608/2017-2018/11069 <b>AFA No.:</b> AA1/11069/02/241123/104899 valid till 24 <sup>th</sup> November, 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	25-A, J-Pocket, Sheikh Sarai-II, New Delhi-110017 <a href="mailto:ca.pawangarg@gmail.com">ca.pawangarg@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	25-A, J-Pocket, Sheikh Sarai-II, New Delhi-110017 <a href="mailto:cirp.indolaminates123@gmail.com">cirp.indolaminates123@gmail.com</a>
11.	Last date for submission of claims	12 <sup>th</sup> May, 2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Indo Laminates Private Limited on 26th April, 2023 and and e-mailed/communicated to IRP by the Hon'ble tribunal on 28th April, 2023.

The creditors of Indo Laminates Private Limited, are hereby called upon to submit their claims with proof on or before 12th May, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of Interim Resolution Professional

CA. & IP Pawan Kumar Garg

IBBI/IPA-001/IP-P00608/2017-2018/11069

AFA No.: AA1/11069/02/241123/104899 valid till 24th November, 2023

Date: 30<sup>th</sup> April, 2023, Place: New Delhi

PAWAN KUMAR GARG  
INSOLVENCY PROFESSIONAL  
IBBI/IPA-001/IP-P00608/2017-2018/11069  
NEW DELHI